

Bench- II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.218/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31<sup>st</sup> August 2017, 10.30 A.M

Name of the Company	Arun Kumar Agarwal, -Versus- Euro Strips Pvt.Ltd. & Ors.		
Under Section	241 O & M		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. ANJAN KR. ROY, FCS R 1, R3, R4 & R6 *Anjan Roy* 31/08/17

2. AKHILESH KUMAR SHRIVASTAVA, ADV } R 5 *Akhilesh Kumar*  
3. KANISHK KHETAN, ADV. } 31/08/17

4. RUPAK GHOSH }  
5. AYAN DUTTA } Petitioner *Rupak Ghosh*  
*Ayan Dutta* 31/08/17

1. Arif Banerjee } Res. no. 1.  
2. Rajib Mukherjee }  
3. Gaurav Khandelia }

*Rajib Mukherjee* · Advocate  
31/08/17

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31.08.2017 – C.P.920/KB/2017 – Arun Kumar Agarwal Vs. Euro Strips Pvt. Ltd. & Ors.

## ORDER

Ld. PCS on behalf of the petitioner is present. Ld. Lawyer on behalf of Respondent(s) Nos. 1, 3, 4, 5, 6 are present. Ld. PCS appeared on behalf of R.7.

Ld. PCS appeared on behalf of respondent Nos. 1, 3, 4 and 6 has prayed for time to file his reply which could not be filed due to certain personal problems. Heard, prayer is allowed. Ld. Lawyer appearing on behalf of Bank (R.7) has already filed his reply with a copy to the petitioner. Petitioner has liberty to file his rejoinder, if any, within two weeks. Respondent Nos. 1, 3, 4 and 6 have also allowed 10 days' time to file his reply with a copy to the petitioner and another 10 days' time is allowed to the petitioner to file his rejoinder, if any.

The interim order passed, if any, be extended till further order.

Fixed on 20.09.2017.

*Sd/-*

MANORAMA KUMARI  
MEMBER(J)